

**News item regarding RBI nudging down rupee**

2893. SHRI SATISH AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn towards the news item appearing in the Time of India of 20th June, 1996 under the caption "RBI nudging down rupees".

(b) if so, the reaction of Government thereto; and

(c) the quantity of dollars purchased by RBI from the market during the last three years in order to stabilise the exchange value of rupee vis-a-vis dollars?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The Government and the RBI monitor the exchange rate developments continuously and appropriate measures are taken, as and when necessary, to maintain orderly market conditions as well as to ensure that the exchange rate of the rupee remains consistent with macroeconomic fundamentals.

(c) Purchases of U.S. dollars by the Reserve Bank of India from the authorised dealers during 1993-94 to 1995-96 were as follows:

Years	U.S. \$ in billion
1993-94	13.9
1994-95	10.3
1995-96	3.6

**Policy of RBI in cases of Interest Waivers**

2894. SHRI K. RAHMAN KHAN: Will the Minister of FINANCE be pleased to state:

(a) the policy of Reserve Bank of India in cases of interest waivers in the banks;

(b) whether Government will consider issuing guidelines for interest waivers to all banks wherever a borrower comes forward to settle the loans instead of leaving the discretion to banks; and

(c) whether complaints have been received that banks are discriminating in using their discretion leading to large scale corruption?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) and (b) Reserve Bank of India (RBI) have issued circular instructions to all public sector banks in July, 1986, Oct., 1992 and July, 1995 regarding writing off of bad debts/losses, compromise proposals and negotiated settlement, etc. Banks are expected to follow these instructions scrupulously.

(c) RBI's data monitoring system does not generate information in this form. However as and when such complaints are received these are investigated and remedial measures are taken. RBI had scrutinised top ten compromise proposal during Annual Financial Inspections of Nationalised Banks and no malifide was observed.

**Shortage of helicopters in Pawan Hans**

2895. SHRI PREM CHAND GUPTA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Pawan Hans, due to shortage of helicopters for offshore operations, can not meet fully the demands from ONGC;

(b) as a result of the above, ONGC has started giving its business to private operations;

(c) Pawan Hans, is therefore, suffering a loss, which can be avoided by expanding its fleet;

(d) whether Pawan Hans plan to expand its fleet;

(e) if so, what are the broad outlines of the plan and framework of its implementation; and

(f) if not, the reasons thereof?

THE MINISTER OF CIVIL AVIATION (SHRI C.M. IBRAHIM): (a) Pawan Hans Limited (now renamed as Pawan Hans Helicopters Limited) has adequate medium category helicopters to meet the demands of ONGC. However, at present it does not have heavy duty helicopters to meet ONGC requirements. Two such helicopters have been ordered for and are likely to be delivered by end of October, 1996.

(b) ONGC at present has a total requirement of 12 medium and 2 large helicopters. Against this, Pawan Hans has provided 11 medium and

2 large helicopters. The two large helicopters are on lease from a private party. One medium helicopter has been leased directly by ONGC from a private operator, to meet the shortfall which occurred in 1994-95 and also as a strategy to have an alternative source for helicopter services.

(c) Pawan Hans is making a marginal profit on the two large helicopters provided to ONGC through a private party.

(d) Yes, Sir.

(e) During the current year, in addition to the two helicopters to be delivered by end of October, 1996, the Company is planning to acquire four more heavy duty helicopters. During the IXth Plan, the company proposes to acquire 4 light and 7 medium helicopters.

(f) Does not arise.

**शिक्षित बेरोजगारों को स्वरोजगार हेतु प्रदान किए गए ऋणों की वसूली**

**2896. श्री एस.एस. सुरजेवाला:  
श्री अजीत जोगी:**

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या शिक्षित बेरोजगार को स्वरोजगार प्रदान करने हेतु स्वरोजगार योजना के अंतर्गत वितरित किए गए ऋणों की वसूली आशा के अनुरूप हो रही है और क्या गत

दो वर्षों के दौरान विभिन्न राशियों में वसूल की गई राशि अपेक्षा के अनुसार है;

(ख) यदि नहीं, तो क्या सरकार ने इस योजना की पुनरीक्षा की है और इस संबंध में ब्यौरा क्या है; और

(ग) प्रधान मंत्री रोजगार योजना के अंतर्गत दिए गए ऋणों के आधार पर वास्तव में कितने व्यक्ति रोजगार में लग गए हैं?

वित्त मंत्री (श्री पी. चिदम्बरम): (क) और (ख) भारतीय रिजर्व बैंक ने सूचित किया है कि 31 मार्च, 1996 तक 49 बैंकों में से 37 बैंकों से प्राप्त आंकड़ों के अनुसार, शिक्षित बेरोजगार युवकों के संबंध में प्रधान मंत्री रोजगार योजना (पी.एम.आर.वाई.) के अंतर्गत 49.3 प्रतिशत की वसूली हुई है। भारतीय रिजर्व बैंक ने यह भी सूचित किया है कि हाल ही में भारतीय रिजर्व बैंक के डिप्टी गवर्नर की अध्यक्षता में गठित मानीटरिंग कक्ष द्वारा प्रधानमंत्री रोजगार योजना के अंतर्गत हुए वसूली-निष्पादन का पुनरीक्षण किया गया था। यह पाया गया कि भारतीय रिजर्व बैंक द्वारा किए परवर्ती नमूना क्षेत्रीय अध्ययनों द्वारा यथानिर्धारित वसूली-निष्पादन से कमी का रुख देखने में आया है।

(ग) प्रधान मंत्री रोजगार योजना के अंतर्गत उद्योगों/सेवाओं/व्यापार क्षेत्रों में स्व-रोजगार उद्यम स्थापित करने के लिए व्यक्तियों/भागीदारों को ऋण प्रदान किए जाते हैं। जैसा कि भारतीय रिजर्व बैंक ने बताया है, गत तीन वर्षों के दौरान दिए गए ऋणों की संख्या इस प्रकार है:--

वर्ष	लक्ष्य	स्वीकृत मामलों की संख्या	लक्ष्य की दृष्टि से उपलब्धि का प्रतिशत	जिन मामलों में भुगतान किया जा चुका है उनकी सं.	स्वीकृति वाले मामला में से भुगतान किए गए मामलों की सं.
1993-94	42040	29601	70.41	18859	63.7
1994-95	299212	182552	76.31	109709	60.1
1995-96	321380	275513	85.73	162998	59.2